MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
NOTIFICATION

New Delhi, the 28th December, 2012

S.O. 3026(E).—In exercise of the powers conferred by sub-section (3) of Section 109 of the Motor Vehicles Act, 1988 (59 of 1988), the Central Government hereby makes the following amendment in the Central Motor Vehicles (Accreditation of Bus Body Builders) Order, 2012, namely:

1. (1) This Order may be called the Central Motor Vehicles (Accreditation of Bus Body Builders) (Amendment) Order, 2012.

(2) It shall come into force with immediate effect.

2. In the Central Motor Vehicles (Accreditation of Bus Body Builders) Order, 2012, in para 1, in sub-para (2), for the words, figures and letters “on the 31st day of December, 2012” the words, figures and letters “on the 1st day of April, 2013” shall be substituted.

SANJAY BANDOPADHYAYA, Jt. Secy.

Foot Note:—The principal notification was published in the Gazette of India vide number S.O. 2356(E), dated the 3rd October, 2012.